

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3489

ANSWERED ON:17.08.2005

ALLEGED APPOINTMENTS OF FAKE CASTE CERTIFICATES

Chowdhury Shri Adhir Ranjan; Manvendra Singh Shri ; Pathak Shri Brajesh; Yadav Shri Ram Kripal

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Delhi High Court had issued direction in May, 2005 regarding Government to hand over the investigation regarding persons who secured Government jobs on the basis of fake SC/ST caste certificates during the recruitment made from 1995 to 2000 to CBI and set up a special court to look into this scam;

(b) if so, whether the Ministry in compliance with the Delhi High Court direction has taken any steps to get this matter examined by the CBI and set up a special court in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): Yes Sir, in Civil Writ Petition No. 5976/2003 Delhi High Court has directed CBI to inquire/investigate regarding persons who secured government jobs on the basis of fake ST certificates.

(b) to (d): In compliance with the directions of the Delhi High Court, the Ministry has set up a coordinating mechanism under the Chairmanship of Addl Director CBI and Chief Vigilance Officers (CVOs) of all the Ministries/Departments of Central Government. The CVOs have been asked that they may get all ST certificates, which were used by the government employees to obtain employment under Central Government or its agencies since 1995 verified from the issuing authorities. Government has also asked Government of NCT Delhi to set up two special courts of Magistrates for exclusively trying CBI cases.